

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

KOLKATA BENCH

O.A. No.350/1691 of 2014

And

In the matter of:

Jainath Prasad Viswkarma, aged about 65 years, son of late Ramdhani Mistri, who was working as a fitter cum DED Gr-1 under SSEIE/ECR/DNR. East central railway, residing of 113D, Keshab Chandra sen street, Kolkata-700009.

.....Applicant.

-versus-

- 1. The Union of India, service through the General Manager, East. Central Railway, Hajipur, Vaishall, Pin. 844101.
- 2. The Chief Personnel Officer,
 East. Central railway, Hajipur
 Vaishall, Pin- 844101.
- 3. The Chief Electrical Engineer,
 East Central Railway, Hajipur,
 Vaishali, Pin 844 101
- 4. The Divisional Railway
 Manager, Danapur Division East

Central Railway, Danapur Khagaul, Pin - 801503

5. The Senior Divisional Fersonnel Officer, Danapur Division East Central Railway, Danapur Khagaul, Pin - 801503

.....Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

O.A./350/1691/2014

Heard on 29.08.2019

Date of Order: 17.9.19

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Jainath Prasad Viswakarma.....Applicant

Vrs.

Union of India & Ors

.Respondents

For the Applicant(s):

Mr. G.K.Chowdhury, Counsel

For the Respondent(s):

Mr. P.Prasad, Counsel.

ORDER

Bidisha Banerjee, Member (J)

Aggrieved in regard to the belated release of retiral benefits, the applicant has come up with this O.A.to seek the following reliefs.

- "a) To issue direction/order directing the respondents to consider the case of the applicant their agents, servants and associates to forthwith disburse and/or release the interest @ 10% per annum for delay in payment of the petitioner gratuity amount commuted value of pension in favour of the petitioner for the period from 31.03-2009 to 07.08.2012 i.e. 3 year 5 month in respect of pension payment order being PPO No.10050712006 dated 7/8/2012;
- b) To issue direction/order directing the respondents to consider the case of the applicant for giving retiremental benefits including the insurance who retired on 30.3.2009 while working under Danapur Division East Central Railway, Danapur Khagaul and non compliance of the order dated 10.02.2012 passed by the Central Administrative Tribunal Calcutta Bench being O.A.1196 of 2011;
- c) A direction upon the respondents to produce all the relevant Records of the case, so that conscionable justice may be rendered by passing appropriate orders upon the respondents for issuance of and/or granting all the service benefits with interest to the applicant;
- d) Issuance of any other order/orders direction which the Hon'ble Tribunal may deem fit and proper in the circumstances of the case;

e) Award the cost."

- 2. We heard Ld. Counsels for the parties and perused the materials on record.
- 3. The admitted position that emerged from the pleadings would be that the applicant retired from service on superannuation on 31.03.2009 but the retiral benefits were released on 07.08.2012 and, therefore, there was a delay of almost 3 years and 5 months, due to which, he has sought for interest on delayed payment of retiral benefits. He had repeatedly prayed for release of the benefits, since his retirement, but failed to break the ice.
- 4. Respondents to repel the claim have stated that applicant's claim for interest is not admissible as there was a break in service, which was regularized only after O.A. No. 1196/2011, filed by the applicant, was disposed of by this Tribunal on 10.02.2012; therefore delay in tendering payments was not attributable to the respondents.
- 5. We also note that in **S.K.Dua Vs. State of Haryana & Anr.**, rendered by the Hon'ble Apex Court in **Appeal (Civil) No. 184 of 2008** on 09.01-2008, the Hon'ble Apex Court has held as under:

It is not in dispute by and between the parties that the appellant retired from service on June 30, 1998. It is also undisputed that at the time of retirement from service, the appellant had completed more than three decades in Government Service. Obviously, therefore, he was entitled to retiral benefits in accordance with law. xxxxxx xxx. It also cannot be denied that those benefits were given to the appellant after four years. In the circumstances, prima facie, we are of the view that the grievance voiced by the appellant appears to be well founded that he would be entitled to interest on such benefits. If there are Statutory Rules occupying the field, the appellant could claim payment of interest relying on such Rules. If there are Administrative Instructions, Guidelines or Norms prescribed for the purpose, the appellant may claim benefit of interest on that basis. But

even in absence Statutory Rules, Administrative Instructions or Guidelines, an employee can claim interest under Part III of the Constitution relying on Articles 14, 19 and 21 of the Constitution. The submission of the learned counsel for the appellant, that retiral benefits are not in the nature of bounty is, in our opinion, well-founded and needs no authority in support thereof. In that view of the matter, in our considered opinion, the High Court was not right in dismissing the petition in limine even without issuing notice to the respondents.

12. To us, the plea of the learned counsel for the appellant that the High Court ought to have entered into the merits of the matter which is based on documentary evidence is well-taken. In our considered view, the writ petition ought to have been admitted by issuing Rule nisi and ought to have been decided on merits. The High Court, however, dismissed the petition by a cryptic order which reads thus:

The petitioner seeks only payment of interest on the delayed payment of retiral benefits. We, however, relegate the petitioner to avail of his remedies before the Givil Court, if so advised Dismissed with the above observations.

13. The order passed by the High Court, therefore, must be quashed and set aside".

While the order passed by the Hon'ble High Court was quashed and set aside, the matter was remitted back to the Hon'ble High Court to consider the matter on merits keeping in mind the following:

"14. xxx xxx xxx xxxthe appellant is a senior citizen and the prayer relates to interest on retiral dues paid to him after four years. Keeping in view the totality of facts and circumstances, we request the High Court to give priority to the case and decide it finally as expeditiously as possible, preferably before June 30, 2008".

In Govt. of NCT of Delhi and Ors. Vs. Bhagwat Swaroop, W.P.(C) No. 9326/2015, where 12% interest for delayed payment of leave encashment was allowed by the Hon'ble High Court of Delhi vide its order dated 29.09.2015, the reason being as under:

9. At the outset, before delving into the merits of the submissions made by the learned counsel, the relevant statutory provision requires to be noticed which reads as under:

Rule 39 (2) (a) of CCS (Leave) Rules, 1972 provides as under:

"(2) (a) Where a Government servant retires on attaining the normal age prescribed for retirement under the terms and conditions governing his service, the authority competent to grant leave shall, suo moto, issue an order granting cash equivalent of leave salary for both earned leave and half pay leave, if any, at the credit of the Government servant on the date of his retirement subject to a maximum of 300 days;"

10. After perusing the aforesaid provision, it clearly shows that it casts a duty upon the authority competent to take steps of his own to ensure that cash equivalent to leave salary for both earned leave and half pay leave, if any, to the credit of the Government servant to the maximum of 300 days is disbursed immediately after his retirement. Thus, the contention of the petitioner that the respondent was himself responsible for the delay does not hold good as the competent authority shall suo moto issue an order granting cash equivalent of leave salary.

11. This court in the case of Government of NCT of Delhi v. S.K. Srivastava WP(C) No. 1186/2012 which was decided on 29.02.2012, had decided that interest would be payable on delayed payment of the leave encashment amount where the delay is on account of no fault on the part of the employee.

In this case it was observed as under:

"4. The learned counsel for the petitioner states that all other dues had been paid to the respondent along with interest at the GPF rate, but since there was no provision in the leave rules for grant of interest, that is why the present petition has been filed. We do not agree with the submission made by the learned counsel for the petitioner that because there are no rules providing for grant of interest, the respondent would not be entitled to the same. There is also no bar to the grant of interest whenever the leave encashment amount is delayed for no fault on the part of the employee. The government has retained the money from the year 2000 till 2011, which, in any event, was due to the respondent in the year 2000 itself, particularly in view of the fact that even the conditions specified in Rule 39(3) had not been complied with. Consequently, grant of interest on the said amount at the GPF rate by the Tribunal cannot be faulted. In any event, we may also point out that between 2000 and 2011, because of inflation, the real value of the amount that was due to the respondent had substantially eroded, the payment of interest at the GPF rate would only be a kind of balm applied to the injury suffered by the respondent. It may, in fact, actually turn out that the petitioner would not be paying anything more in real terms than what it was liable to pay in the year 2000."

- 12. The Hon'ble Supreme Court in the case of Vijay L. Mehrotra v. State of U.P. & Ors. (2001) 9 SCC 687, had granted interest on, inter alia, the delayed payment of the leave encashment amount at the rate of 18% per annum. The relevant part of the judgement is as under:
- "3. In case of an employee retiring after having rendered service, it is expected that all the payment of the retiral benefits should be paid on the date of retirement or soon thereafter if for some unforeseen circumstances the payments could not be made on the date of retirement."
- 13. In the instant case, there is no reason of justification for not making the payment for months together. In our opinion, there are no laches or negligence on the part of the respondent. Since in the aforementioned case, the Supreme Court had directed that interest be paid at as high a rate as 18% per annum on both gratuity as well as the leave encashment amount, we see no reason to interfere with the directions of the Tribunal granting interest at the rate of 12% per annum for the delayed payment of leave encashment.
- 14. In view of above, we find no infirmity in the Order dated 27.08.2014 passed by the Tribunal. The petitioners, in our view, have not made out a case for judicial feview. Resultantly, the Writ petition is without any merit and the same is dismissed."
- 6. In view of the aforesaid factual position and the law laid down by the Hon'ble Apex Court enumerated supra, which has not been refuted by the respondents, although we do not find any deliberate or intentional delay on the part of the respondents in releasing the retiral dues of the applicant, it is quite evident that even the applicant was not at fault, the delay could not be ascribed or attributed to the applicant either. Rather it was the break in service that was not regularized timely by the respondents, which eventually caused the delay. Therefore, the applicant should be allowed to reap at least statutory interest on delayed payment of admissible dues. Accordingly, the O.A. is disposed of with a

direction to calculate the statutory interest on the delayed payments, as admissible, within two months from the date of receipt of a copy of this order. No costs.

(Dr. Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

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